

Members the nature of the corrections made. These questions are generally asked in the House itself.

Mr. Speaker: They are printed.

Shri T. N. Singh: These corrections to the answers that are given in the House by the Minister concerned should also be circulated.

Mr. Speaker: This is an unstarred question.

Shri T. N. Singh: Sometimes corrections to answers to Starred questions are also made.

Mr. Speaker: That does not arise out of this question.

Shri T. N. Singh: Only a few moments before, the Minister read a similar statement.

Mr. Speaker: Normally, I think the procedure should perhaps be that if a correction is made here of an answer to a starred question, the hon. Minister should intimate to me and I give notice of it to the Member who has tabled the question and in the presence of the Member the answer should be read out in the House. It is only with regard to unstarred questions that this practice need not be followed. I will bear this in mind and have it examined.

Shri V. P. Nayar (Quilon): With reference to the corrections, will you give us time to go through the corrections and give notice of Half-an-hour discussion because the rule for that is that the question should have been recently answered. Can we bring notices based on that?

Mr. Speaker: The hon. Member is a good lawyer. Hypothetical questions would not be answered. When the matter comes up, let me see.

#### ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION PRIVATE, LTD.

The Minister of Industry (Shri Manabhai Shah): I beg to lay on the Table under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the

National Small Industries Corporation Private Limited along with the Audited Accounts of the Corporation for the year 1956-57. [Placed in Library. See No. LT-512/58].

#### DEMANDS FOR SUPPLEMENTARY GRANTS

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

#### BUSINESS ADVISORY COMMITTEE SEVENTEENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Seventeenth Report of the Business Advisory Committee.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### INDO-PAKISTAN CANAL WATER DISPUTE

Shri Vajpayee (Balrampur): Under Rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Talks held with Mr. Iliff, Vice-President of the World Bank, in regard to the Indo-Pakistan Canal Water Dispute."

The Minister of Irrigation and Power (Shri S. K. Patil): Sir, with your permission, I beg to make the following statement.

Mr. W. A. B. Iliff, Vice-President of the International Bank for Reconstruction and Development, was in New Delhi from January 28, to February 1, 1958. On his way here from Washington, he had stopped for about four days in Karachi for discussions with the Government of Pakistan.

During his stay in New Delhi, Mr. Iliff met the Prime Minister. He also